

[Shri F. A. Ahmed].

Calcutta, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) A copy of the Annual Report of the National Instruments Limited, Calcutta for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-598/68].

- (2)(i) Review by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1966.

- (ii) A copy of the Annual Report of the Tungabhadra Steel Products Limited, for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-599/68].

UTTAR PRADESH NAGAR MAHA-PALIKAS (ALPAKALIK VYAVASTHA (SANSHODHAN) ADHYADESH

THE DEPUTY-MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri Satya Narayan Sinha I beg to lay on the Table a copy of the Uttar Pradesh Nagar Mahapalikas (Alpakalik Vyavastha) (Sanshodhan) Adhyadesh, 1968 (U.P. Ordinance No. II of 1968) promulgated by the Governor of Uttar Pradesh on the 27th January, 1968, (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-600/68].

ERRATA TO DEMANDS FOR GRANTS OF MINISTRIES OF FINANCE AND HOME AFFAIRS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Errata to the Demands for Grants of the Ministry of Finance, 1968-69 (Part II).
- (2) Errata to the Demands for Grants (of the Ministry of Home Affairs, 1968-69 (Part II). [Placed in Library. See No. LT-601/68].

CERTIFIED ACCOUNTS OF CARDAMOM BOARD FOR 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Certified Accounts of the Cardamom Board for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act 1965. [Placed in Library. See No. LT-602/68].

12.44 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1968, agreed without any amendments to the Delhi Municipal Corporation (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 18th March, 1968."
- (ii) "In accordance with the provisions of rule 127 of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd March, 1968, agreed without any amendment to the Jammu and Kashmir Representation of the People (Supplementary) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 20th March, 1968."

of the time. I had enquired into the matter and I now see that this was done without any responsibility on my part. First of all, it was not the text of my speech. It was a brief 20 lines precis which was circulated inadvertently by a junior clerk in our office. I have already written to you communicating both orally as well as in writing. This vicarious responsibility lies on my office and I have already apologised to you. In view of all this, I appeal to the cumulative wisdom of the House, and to you, Sir, to see what needs to be done about this.

12.44½ hrs.

COMMITTEE ON PETITIONS

(i) MINUTES

SHRI S. C. SAMANTA (Tamluk) : I beg to lay on the Table Minutes of the Fifteenth to Twenty-Fifth Sittings of the Committee on Petitions.

(ii) SECOND REPORT

SHRI S. C. SAMANTA : I beg to present the Second Report of the Committee on Petitions.

(iii) EVIDENCE

SHRI S. C. SAMANTA : I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

MR. DEPUTY-SPEAKER : Shri N. K. SOMANI.

12.45 hrs.

PERSONAL EXPLANATION BY MEMBER

(SHRI N. K. SOMANI)

SHRI N. K. SOMANI (Nagpur) : Mr. Deputy-Speaker, Sir, when I rose to open the Debate on the Bharat Sewak Samaj on Friday afternoon one hon. Member brought to my notice and to the Chair that the text of my speech had already been distributed in advance

SHRI RANDHIR SINGH (Rohtak) : That is more than enough.

MR. DEPUTY-SPEAKER : All right. We go to the Appropriation (Vote On Account) Bill.

12.46 hrs.

DEMANDS* FOR GRANTS (ON ACCOUNT) UTTAR PRADESH, 1968-69 AND DEMANDS FOR SUPPLEMENTARY GRANTS UTTAR PRADESH, (1967-68)

MR. DEPUTY-SPEAKER : We will now take up discussion and voting on the Demands for Grants on Account in respect of the Budget (Uttar Pradesh) for 1968-69 and discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Uttar Pradesh) for 1967-68.

DEMAND No. 1—TAX ON LARGE LAND HOLDINGS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,25,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Tax on Large Land Holdings'."

*Moved with the recommendations of the President.